

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 213**  
**CP-151/ND/2020**

**IN THE MATTER OF:**  
**Rahul Sachdeva & Ors.**

... **Applicant/Petitioner**

**Versus**

**M/s. Kewal Automobiles Private Limited**

... **Respondent**

**Under Section: 241(1), 242(4)**

**Order delivered on 05.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. B.S. Bagga, Adv. Hemant Dixit, Adv. Aman  
Chaudhary

**For the Respondent** :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

There is no appearance on behalf of the Respondent, in the interest of justice, hearing is deferred to 20.05.2024. It is made clear that in the event of non-appearance of Respondent even on the next of hearing we will be constrained to set the proceedings qua them as ex parte.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**